

GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
UNSTARRED QUESTION No. 2724
TO BE ANSWERED ON 1/12/2016

Production of Coal

2724. SHRI NARANBHAI KACHHADIYA:

Will the Minister of COAL be pleased to state:

- (a) the total quantity of coal being produced in the country at present along with the share of production of coal from subsidiaries of Coal India Limited (CIL) and private companies, company and state-wise;
- (b) whether the Government is aware that the companies producing high quantity of coal have less employees while the company in which have more persons employed are producing less coal;
- (c) if so, whether there is any direction about the right proportion of production and employees, if so, the details thereof;
- (d) the total number of workers working under contractors, company-wise; and
- (e) whether the Government has any policy for providing employment to all displaced persons, if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR COAL, POWER, NEW & RENEWABLE ENERGY AND MINES

(SHRI PIYUSH GOYAL)

(a): Total coal produced in the country during 2015-16 was to the tune of 639.23 MT. The details of subsidiary-wise production of coal by CIL, SCCL and others including private companies for the year 2015-16 is as under:

(in MT)

Company	State	2015-16 (Prov)
	West Bengal	21.16
	Jharkhand	19.05
ECL		40.21
	West Bengal	2.56
	Jharkhand	33.30
BCCL		35.86
CCL	Jharkhand	61.32
	Uttar Pradesh	12.68
	Madhya Pradesh	67.54
NCL		80.22
	Madhya Pradesh	6.63
	Maharashtra	38.19
WCL		44.82
	Madhya Pradesh	13.73
	Chattisgarh	124.21
SECL		137.93
MCL	Odisha	137.90
NEC	Assam	0.49
Total CIL *		538.75
SCCL	Telangana	60.38
Others	-	40.10
Total		639.23
* Including coal production Gare Plama IV/2&3		

(b)&(c): Production of coal is not directly dependent on manpower. Production depends on geo-mining conditions, depth of coal deposit, thickness of deposit, reserves, availability and adequacy of infrastructure of mines.

Production in subsidiaries having more number of underground mines have limitation in increasing production as mass production technology cannot be introduced. More manpower is required in underground mines as compared to open cast mines.

Subsidiary-wise Manpower, Production and No. of mines are as under:

Subsidiary/ Unit	Manpower as on 01.10.2016	Coal Production (Apr.'16 to Sept.'16) (MT)	Total number of mines
ECL	65307	16.05	86
BCCL	52339	16.61	48
CCL	42999	23.64	65
NCL	15771	36.60	10
WCL	47547	14.00	86
SECL	63005	59.27	86
MCL	22421	63.80	28
NEC	1765	0.10	04
CMPDI	3610	-	-
DCC	402	-	-
CIL (HQ)	872	-	-
TOTAL	316038	230.06	413

(d): Total Number of Contractors' Workers deployed subsidiary-wise as on 01.01.2016 is given below:

Company	No. of Contractors' workers deployed
ECL	8429
BCCL	6611
CCL	3784
WCL	4094
MCL	18098
NCL	11348
SECL	15246
CMPDIL	757
NEC	786
CIL	114
TOTAL	69267

(e): Rehabilitation & Resettlement Policy 2012 of Coal India Ltd. contains provisions relating to providing of employment to land losers which are as follows:

- i) The maximum total number of employments that may be provided to the land losers would be limited to the total no. of acres of land acquired divided by two. However, employments will be released in proportion to the land possessed.
- ii) For every two acres of land, one employment can be considered.
- iii) Subsidiaries of Coal India Ltd. may give an option to the land losers having less than two acres of land to club together their land to the extent of two acres and nominate one of the land losers among the groups or their dependents for employment under package deal or employment under descending order of land lost subject to the cut off equivalent to the

total no. of permissible employments or any other method with the approval of the respective Board of the Subsidiary.

- iv) The land loser must be a Domiciled resident/ Mool Nivaasi and the certificate to this effect shall be issued by the concerned State Authority.
- v) The modalities for offering employment shall be such as may be approved by the Board of the Subsidiary companies as per the unique conditions of the subsidiary provided that:
 - a) The initial employment shall be given with pay of Category-I pay scale of NCWA, with training period of 6 months.
 - b) In the Seniority List, the seniority of the appointee should be reflected in appropriate manner in order to keep the Senior most as senior.
 - c) The land loser trainees shall be posted as per the requirement including Underground duties .
